

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3135**

**TO BE ANSWERED ON THE 22<sup>ND</sup> MARCH, 2022/ CHAITRA 1, 1944 (SAKA)**

**SETTING UP OF INVESTIGATIVE UNITS FOR CRIME AGAINST WOMEN**

**3135. SHRI ASADUDDIN OWAISI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has directed to the State Governments for setting up of Investigative unit in each district for investigation of crime against women;**

**(b) if so, the details thereof; and**

**(c) whether any State Government has established such investigative units and if so, the details of such units with number of women officers in such units, district-wise;**

**(d) whether the Union Government has also directed the State Governments to maintain registry of offenders committing crimes against women; and**

**(e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rest with the respective State Governments. However, in order to augment the capacity of States in the domain**

**of investigation of heinous crimes against women, the Ministry of Home Affairs (MHA) had implemented a scheme for assisting States/Union Territories to set up Investigative Units for Crime against Women in districts for a period of two years (2015-16 and 2016-17) with a 50:50 cost sharing basis with the States/ Union Territories.**

**Details of such units established by the States/ Union Territories are not maintained centrally.**

**(d)& (e): MHA has launched a National Database of Sexual Offenders (NDSO) for law enforcement officers. NDSO allows tracking of repeat and habitual sex offenders by law enforcement agencies. MHA has issued advisories to State Governments/ Union Territories for using the NDSO in investigation.**

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